## GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

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## RAJYA SABHA UNSTARRED QUESTION NO. 1212 TO BE ANSWERED ON THURSDAY, THE 11<sup>th</sup>FEBRUARY, 2021

Nyaya Mitras in Andhra Pradesh

1212. ShriPrabhakar Reddy Vemireddy:

Will the Minister of Law and Justice be pleased to state:

- (a) the aims and objectives of NyayaMitras proposed by the Ministry;
- (b) the details of Nyaya Mitras proposed to engaged in district courts of Andhra Pradesh;
- (c) whether it is a fact that about 100 NyayaMitras have been engaged in various District Courts of the country; and
- (d) if so, the details thereof with a particular reference to Andhra Pradesh?

## **ANSWER**

## MINISTER OF LAW & JUSTICE, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY (SHRI RAVISHANKAR PRASAD)

- (a) NyayaMitraprogramme aims to facilitate expeditious disposal of the cases pending over 10 years in High Courts and Subordinate Courts.
- (b) & (c) No NyayaMitra has been engaged in District Courts of Andhra Pradesh. Since introduction of NyayaMitraprogramme in April 2017, a total of27NyayaMitras were engaged in Uttar Pradesh, Bihar, West Bengal, Rajasthan, Odisha and Maharashtra.
- (d) Question does not arise in view of answer at (c)

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